## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 465/2025

SANJAY SHARMA Petitioner(s)

**VERSUS** 

UNION OF INDIA & ORS.

Respondent(s)

FOR ADMISSION

IA No. 115174/2025 - STAY APPLICATION

Date: 05-05-2025 This matter was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) :

Mr. Kapil Sibal, Sr. Adv. Mr. Talha Abdul Rahman, AOR Mr. Mohammad Haider, Adv. Mr. M Shaz Khan, Adv. Mr. Sudhanshu Tewari, Adv. Mr. Rafid Akhter, Adv. Mr. Faizan Ahmad, Adv.

## For Respondent(s):

UPON hearing the counsel the Court made the following
O R D E R

- 1. Issue notice, returnable on 13.05.2025.
- 2. Dasti, in addition, is permitted.
- 3. In addition to the usual mode, liberty is granted to the petitioner to serve notice through the Standing Counsel for the respondent/State.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(PREETI SAXENA)
COURT MASTER (NSH)